

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No 211- IA 684 of 2022  
ITEM No 212- IA 688 of 2022  
In  
CP(IB) 430 of 2018

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Larsen & Toubro Limited  
V/s

Dhorajia Engineering Company Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on ..01/11/2022**

**Coram:**

Dr.Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Kiran Shah, PCA  
For the Respondent : Ms. Natasha Shah, Adv.

**ORDER**

**IA 684 of 2022 & IA 688 of 2022**

Learned Counsel for respondent nos. 1 and 2 in both the applications request some more time to file reply.

Though, on 16.09.2022 Learned Counsel undertook to file reply within a week.

Learned Counsel states that respondent no.1 was unwell, the copy of medical certificate is placed on record, and instructions could not be taken, since both the respondents are related, and common reply will be filed. As a last chance reply be filed within ten days. Rejoinder, if any, one week thereafter.

List on 28.11.2022.

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**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**